



**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 623/26/ 808

Date:- 30-04-2026

**Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 23-02-2026 passed in OA No. 623/2025 News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in the Deccan Herald dated 23-11-2025".**


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **order dated 23-02-2026 passed in OA No. 623/2025 News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above.**

  
(Dr. R. Gopinath) IFS  
Member Secretary  
J&K PCC

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Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi

Original Application No. 623 of 2025

**IN THE MATTER OF**

**“News Item titled “Govt’s efforts to tap  
KSPCB funds set to hit legal hurdle”  
appearing in The Deccan Herald dated  
23.11.2025.”**

**Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 23-02-2026 passed in O.A No. 623 of 2025 News Item titled “Govt’s efforts to tap KSPCB funds set to hit legal hurdle” appearing in The Deccan Herald dated 23.11.2025.**

**Background:**

That the Hon'ble National Green Tribunal vide Notice dated **23-02-2026** in **OA No. 623 of 2025** directed as follows: -

*“Replies on behalf of some of the respondents have been filed. A request has been made by remaining respondents for extension of time to file their replies, Prayer is allowed. Remaining respondents are directed to file their replies within four weeks.*

*The information so provided by the different respondents is required to be analyzed and tabulated. Hence, we implead the Central Pollution Control Board (CPCB) thorough its Member Secretary as additional respondent in the matter for necessary assistance to the Tribunal.”*

**Status Report:**

The J&K PCC has not been impleaded as respondent in the Hon'ble NGT Order issued dated 03.12.2025 and therefore no compliance report was submitted during the second hearing. However, CPCB has been impleaded as Respondent by Hon'ble NGT vide order dated 23.02.2026 and


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subsequently CPCB has asked for the submission of compliance status  
vide communication dated 27.04.2026.

In compliance of the directions issued by Hon'ble National Green Tribunal  
Principal Bench New Delhi, dated **23-02-2026** in **OA No. 623 of 2025**, the  
report of the J&K Pollution Control Committee is as follows:

1. That the funds available are being solely used for the purpose of  
implementation of Air (Prevention and Control of Pollution) Act, 1981  
and Water (Prevention and Control of Pollution) Act, 1974.
2. There is no diversion of funds for any other purpose.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may  
kindly be taken on record before the Hon'ble National Green Tribunal for  
consideration.

  
**Dr. R. Gopinath, IFS**  
**Member Secretary**  
**J&K PCC**